

250 sq. m., respectively, and these should be allotted on fixed price at 'no-profit-no-loss' basis.

(iv) Land for higher-income groups should be allotted on competitive basis.

(v) Land for Schools, Hospitals and other non-profitable Institutions could be given at a nominal price.

(vi) For Industrial uses and for service, maintenance and repairs industries, land may be given at a reasonable price to encourage the shifting of industries and to keep the cost of services etc. low.

(vii) For commercial uses, land may be disposed of through public auction to the highest bidder.

Rural cooperatives for use of irrigation works of villages

926. SHRI M. S. PURTY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government has planned to work on a scheme to involve village panchayats and rural co-operatives respectively for proper maintenance and utilisation of irrigation works of the village on a co-operative basis; and

(b) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): (a) and (b). Irrigation is a State Subject and the responsibility for construction, maintenance and the utilisation of irrigation works, therefore, mainly rests with the States. The Planning Commission had, however suggested quite some time back to the State Governments to entrust the work regarding construction and

maintenance of water courses and field channels to the beneficiaries organised by community project authorities through panchayats and co-operatives. The State Governments are expected to keep in view, the suggestions made by the Planning Commission and take necessary steps for involvement of the local people through village panchayats and rural co-operatives to ensure proper maintenance and utilisation of irrigation works in the villages.

Collective Farm in Kerala

927. SHRI VAYALAR RAVI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer the reply given to Unstarred Question No. 2792 dated 19th August, 1974 regarding the request of the Government of Kerala for financial assistance for setting up third collective farm in that State and state:

(a) whether the Government has taken any final decision about it; and

(b) if so, the facts thereof and if not the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): (a) and (b) In the Central Sector, there is no provision for financial assistance outside the Plan for establishment of collective farms in the States. There is, however, a proposal to take up pilot projects for Gainful Employment through Land Colonization in the Central Sector of the Fifth Five-Year Plan and it was proposed to examine the feasibility of including the Kerala scheme within the purview of this project. The economic and other technical aspects of the Central Sector Project are still under consideration. It is only after the economic feasibility of this project is established that the question of considering the Kerala scheme within its purview will be decided.